



2026:AHC-LKO:21811

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2571 of 2026

Saurabh Mishra @ Kallu Batista And 2 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Home
U.P. Lko. And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	: Srees Kumar Srivastava
Counsel for Opposite Party(s)	: G.A.

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Vakalatnama filed by Ms. Tiwari Shivani, Advocate on behalf of opposite party no. 2 is taken on record.

2. Heard learned counsel for the applicants, learned A.G.A. for the State, Ms. Tiwari Shivani, learned counsel for the opposite party no.2 and perused the record.

3. By means of the instant application, the applicants have prayed to quash the entire criminal proceedings of Case No. 523 of 2024 (State versus Saurabh Mishra @ Kallu Batista and others) initiated against the petitioners in pursuance of the impugned charge sheet dated 13.12.2022 arising out of Case Crime No. 543 of 2022, under Sections 323, 506 I.P.C., Police Station – Gangaghat, District – Unnao, as well as the impugned summoning order dated 01.01.2024 passed by the Learned Magistrate, Unnao on the basis of amicable settlement with the opposite party no. 2, pending in the court of Learned Chief Judicial Magistrate, Unnao.

4. The learned counsel for the applicants submits that due to certain misunderstanding, the instant FIR was lodged against the applicants and thereafter the parties sat together and has amicably settled their dispute which has been reduced in writing on 15.11.2025. He added that thereafter the applicants filed the instant application for direction to the trial Court to verify the compromise deed and in compliance of the order

dated 08.12.2025, the verification was done and report has been submitted to this Court vide order dated 24.12.2025. He submits that further criminal proceeding in the instant matter would amount to harassment and thus the instant criminal proceeding arising out of Case Crime No.543 of 2022 may be quashed.

5. Learned counsel for the opposite party no.2 has also supported the contention of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no. 2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

6. Learned counsel for the State has no objection to the contention aforesaid.

7. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 15.11.2025 and said compromise has been verified on 24.12.2025 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case relating to Case Crime No. 543 of 2022.

8. In view of the above, as the applicants and opposite parties have entered into compromise on 15.11.2025 and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466** .

9. Accordingly, criminal proceedings with regard to Case No. 523 of 2024 (State versus Saurabh Mishra @ Kallu Batista and others) initiated against the petitioners in pursuance of the impugned charge sheet dated 13.12.2022 arising out of Case Crime No. 543 of 2022, under Sections 323, 506 I.P.C., Police Station – Gangaghat, District – Unnao, as well as

the impugned summoning order dated 01.01.2024 passed by the Learned Magistrate, Unnao are hereby quashed.

10. The compromise shall be part of this order.

11. The application is **allowed** accordingly.

12. Consigned to record.

(Shree Prakash Singh,J.)

March 26, 2026

Raj